

[English]

MR. DEPUTY-SPEAKER : No Point of Order. I cannot allow you.

SHRI P.A. SANGMA : I will conclude by saying that we are much concerned. The efforts are continuing and if you have seen today's newspaper some Members have already referred to it the Finance Minister himself has agreed to call a meeting to sort out this problem. I can assure the House that we will try out best to see that the settlement is reached.

MR. DEPUTY-SPEAKER : We adjourn for lunch and we will re-assemble at 14.05 hrs.

13.09 hrs

The Lok Sabha then adjourned for lunch till Five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Nine Minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

MR. DEPUTY-SPEAKER : Now item 12 Shri H K. L. Bhagat.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : With Your permission, Sir, I rise to announce that Government Business in this House during the week commencing 21st July, 1986, will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Resolution seeking disapproval of the Commissions of Inquiry (Amendment) Ordinance, 1986 and consideration and passing of the Commissions of Inquiry (Amendment) Bill, 1986.
3. Discussion on the 35th Report of the Union Public Service Commission.

SHRI SOMNATH RATH (Aska) : The following matter may be included in the Government business next week.

The East Coast is now dotted with a series of Medium Ports right from Port of Haldia in West Bengal to Visakhapatnam in Andhra Pradesh. The Bay of Bengal is linked to the hinterland of West Bengal, Madhya Pradesh, Bihar, Orissa and Andhra Pradesh through Haldia, Paradeep, Gopalpur and Visakhapatnam.

The East Coast Railway line is now serving the major steel plants, ancillary industries and the rich mining belts and collieries. The steel plants served are Bokaro, Tata, Rourkela, Bhilai etc. The iron ore, coal besides the aluminium and bauxite deposits, the other raw materials and finished products are carried by this railway system.

This entails heavy traffic load on the railway. To develop the tourist trade and also relieve pressure on the single line railway from Calcutta to Visakhapatnam, I suggest that coastal steamer service between Haldia and Visakhapatnam via Paradip and Gopalpur be introduced.

The costal marine transport will be able to cater to industrial Beeds of Orissa and other States.

[Translation]

SHRI K.N. PRADHAN (Bhopal) : Mr. Deputy Speaker, Sir, the following subject may be included in the list of business for the next week:-

The recent judgement of the American Court to file the suit in India regarding gas tragedy of Bhopal on the midnight of 2nd and 3rd December, 1984 has created an atmosphere of uncertainty. After this judgement, the Government of India have not given any indication as to what further action would be taken in the matter.

This uncertainty is very painful for the citizens of Bhopal. Although the harm done in the past is over, yet it is becoming very difficult to check the present and the future losses. Every citizen's power of resistance has More or less gone down.

[*Sh.* K.N. Pradhan]

The seriousness of the situation could be gauged from the fact that every death in Bhopal after the tragedy has been premature. The coming generations will also have to suffer as a result of it. There is still no definite treatment to cure completely the effects of gas.

In this serious situation it is essential that decision on compensation should be done early and arrangements should be made for the improvement of environment and for providing sufficient medical facilities for at least 50 years.

[*English*]

SHRI BASUDEB ACHARIA (Bankura): The following matter may be included in the next week's business:

1. The Government is still dragging its feet to take a firm decision about withdrawal of India's participation in the Edinburgh Commonwealth Games, though certain African countries have already taken such a decision, India should also take a stand not to take part in the said Games in the background of aggressive offensives by the apartheid regime of South Africa on the people of South Africa, Namibia and their neighbouring countries and British Government's refusal to enforce sanctions against the racist South African regime. This stand, will be in conformity with the expressing of your country's solidarity with the people of South Africa, Namibia and other Africa countries against the apartheid regime of South Africa;

2. In view of the Calcutta High Court judgement on Peerless Company to act under Rule 19 on the non-Banking Financial Companies (RBI) Directions, 1977 as amended in 1981 will affect the functioning of the Company, the depositors and its employees adversely making it sick soon, In these circumstances the government should nationalise the Company and use its huge accumulated asset for the country and save it from total ruin.

SHRI SHANTARAM NAIK (Panaji): I request that following item be included in the list of business for the next week:-

Although the Fourth Pay Commission have given relief to a substantial section of Government Servants, Yet the Commission's recommendations on several issues have not found favour with certain other categories of Government Servants. Since it is not a healthy practice that Pay Commissions should go into pay structures of the Government Servants every now and then, it is desirable that an exhaustive debate is held in this House on the recommendations of the Fourth Pay Commission.

[*Translation*]

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur): Mr. Deputy Speaker, Sir, the following subject may be included in the list of business for the next week :

The violent incidents of murder, loot and dacoities are taking place in the entire country on a very large scale, but the nature of such activities happening in Punjab is such that they are taking the country towards division. The Punjab Government has tried to solve this problem in a very effective way. During the period from April to June, 502 terrorists have been put into jails in Jalandhar range only. The Prime Minister himself had praised the effective working of the Chief Minister of Punjab through the Government of Punjab. Even after the arrest of so many terrorists, the spate of violent activities in Punjab has not ended. The Punjab Administration has been successful in apprehending the persons involved in these violent activities, but the persons inciting these activities have not been brought to book so far. In the last March, the Congress leaders of Punjab had told the Internal Security Minister that Pakistan was behind all these activities. The then Chief Minister of Haryana had stated on 30th March that these terrorists had been receiving training in Pakistan. The Intelligence Department had warned the administration on 30th March to remain alert on the possible entry of 29 Pakistan trained terrorists. The whole country knows about the meeting of Pakistan Embassy officials with

these terrorists on 29th April before the declaration of Khalistan. Recently arrested 200 persons in Punjab have disclosed that the people are trained for indulging in violent activities in the jails of Pakistan with headquarters at Faislabad Jail, so that such persons could indulge in disruptive activities in our country. Even after the disclosure of this information, no concrete action appears to have been taken in this regard. I would, therefore, request that straight and frank discussion on this subject should be held with Pakistan so that there could be no recurrence of such activities in future. So it is my request that this subject may be included in the list of business for the next week so that there could be a full-fledged debate on this issue.

[English]

SHRI JAI PRAKASH AGARWAL
(Chandni Chowk) : I request that the following item may be included in the next week's business :—

- (1) Recently, when I went to Badrinath Dham, I noticed that there is a total lack of essential facilities in Badrinath Dham. There are no organised arrangements for stay of pilgrims. Proper eating arrangements are also lacking. Besides, lack of proper electrification of the areas, even petrol was not available. It is a matter of regret that such lack of essential facilities should exist in such a renowned place visited by lakhs of people. I would request that the Minister of Tourism may immediately consider construction of mini hotels and at the same time make arrangements for other facilities like petrol, etc. I would like a discussion on this subject.
- (2) It is a matter of distress that in view of the growing inadequacy of medical facilities in the capital, private nursing homes are charging very high rates even for minor ailments. Needless to say that in an emergency one may have to go to these nursing homes. These

nursing homes, manned by doctor who have been educated and trained at the public cost are now squeezing the public of their meagre resources. The situation is really causing anxiety. I would request the Government to immediately examine the matter and exercise some control on these nursing homes.

I would like a discussion on this matter also in the House.

PROF. SAIFUDDIN SOZ (Baramulla) : Ahmedabad has been a scene of worst kind of human degradation for a couple of years. Whatever the issue, there are men to shun faith in dialogue and understanding and take recourse to disruptionist activity. The attitude was the same in case of the issue^d relating to reservations as is being exhibit^s today in communal orgy that has left ten of people dead and scores injured. Shameful aspect of this unabated vandalism is that poorest of the poor will have to spend ho summer days in ill maintained refugee camps^t It appears to me that the time has come when the nation must respond to the disruptionist, communal and antinational elements with a firm resolve and root them out. Let us resolve to pay our undivided attention to the nation's unity and integrity and its socio-economic development. There have been numerous occasions when we had to hang our heads in shame as some sons of our soil had opted for disruptionist terrorist and other blatantly anti-national activities. Let the Parliament with one voice, declare that the Constitution of India shall be upheld at all costs and request the Government to stamp out with an iron hand the meanest traits common to all forms of anti-national activities.

[Translation]

SHRI MANKURAM SODI (Bastar) : Hon. Deputy Speaker, Sir, the following subject may please be included in the list of business for the next week.

In the tribal and backward areas of the country, the rural land belonging to tribals is acquired for a project and they are displaced from their place by paying them some compensation, a provision should be

[*Sh. Mankuram Sodi*]

made in the outlay of the project itself for their rehabilitation. It has been observed that the people who are displaced from their villages, houses and agricultural land are not able to lead a settled life even after a long time. Unfortunately the places where tribals live, are selected as a site for the setting up of projects regarding minerals, dams, irrigation and other purposes. It is assured that they will be provided employment in those projects, but after the execution of the projects they are ignored.

I, therefore, request the Government that in future if land belonging to tribals, where they have been living, is acquired for projects relating to minerals, dams, irrigation and other purposes, then provision should be made in the project itself for the proper resettlement of the tribals at other places before starting the work on the project. The tribals should be provided with agricultural land and houses at some other place as they have got with them at present. Only then the tribals will not have ill feeling towards the project and they will feel involved in that project.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Deputy Speaker, Sir, the following subject may please be included in the list of business for the next week :

The nefarious business of extracting the corneas of patients of Ranchi (Bihar) Mental Hospital has come to light. On 3rd July, in the room No. 2 of Ward No. 6, Block No. 5 of the hospital, 25 years old youth, Subodh of Bhanga village under Nimri Police Station of district Sinbhum, was mercilessly deprived of corneas from both of his eyes, with the sole purpose of selling the same. The Government is requested to hold an enquiry against this nefarious business, which has been going on for the last four years and punish the guilty with the capital punishment.

[*English*]

DR. G.S. RAJHANS (Jhanjharpur) : Sir, the following item may please be included in the next week's agenda :—

For a variety of reasons, it is imperative that a rail-cum-road bridge on the pattern

of Varanasi and Mokamah be constructed by the Central Government out of its resources on Ganga at Bhagalpur. In the meantime, the cost of the project is escalating every day—it was Rs. 48 crores in 1983, now it is Rs. 60 crores. The paucity of resources on the part of the State Government is evident from the fact that during five-year long period of the Seventh Plan, it has allotted nearly Rs. 2 crores towards the construction of the project. This amount will not be enough even for land acquisition for the approach road. As the project is of national importance, the Union Government should take keen interest in it.

The strategic importance of the proposed bridge at Bhagalpur can be well realised from the fact that in the eastern sector of the country there is no bridge on Ganga in Bihar and West Bengal between Mokamah and Farakka. In case any emergency arises from the viewpoint of Defence, Patna and Mokamah bridges on Ganga will not be able to cope with the situation. The Railways will save the recurring expenditure which is being incurred on steamer services between Barari and Mahadeopur Ghat. A through train service from Bhagalpur to Thana Bilpur junction will save a lot of precious time of the passengers travelling to Assam and beyond from south-eastern part of Bihar and from the neighbouring districts of West Bengal.

Ganga flows a length of 980 kilometres in Bihar and has only three bridges at Buxar, Patna and Mokamah. Demand of a fourth bridge at Bhagalpur is fully justified, particularly in view of the fact that there are a large number of bridges on Ganga in the neighbouring State of Uttar Pradesh. It is, therefore, requested that the Centre should take up the execution of Ganga bridge project at Bhagalpur at an early date and finance it out of its own resources.

SHRI H.K.L. BHAGAT : Well, I have listened to these observations made by the hon. Members with great respect and certainly I shall bring them to the notice of the Business Advisory Committee.